

18

O.A. NO. 826/94.

ORDERS

Dt: 18.7.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri A.Bhaskara Chari, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the Respondents 2 and 3 and Shri P.Ramachandrarao, learned Special Counsel for the Respondent No.1.

2. Notice before admission. Post on 29.8.1994.
3. The case of the applicant is that after he passed the SSC, he got his name registered in the Employment Exchange Office under R-1 in 1987 and after he passed ITI in 1989, he got the same incorporated in the registers of the Employment Exchange.
4. When R-2 issued a requisition to R-1 for sponsoring names to the posts of Helper and Technician, the name of the applicant was not sponsored. It is stated for the applicant that when he made inquiries in the office of the wrong classification, his name was not sponsored even though the names of the candidates who got their names registered on the correct classification were sponsored. Hence, in the circumstances, it is just and proper to pass the following interim order:-

R-2 has to interview the applicant for the posts of Helper/Technician along with the candidates

Sub

contd....

9-12

19

.. 3 ..

sponsored by R-1 for the said posts. But if the applicant is selected, ~~the~~ order of appointment should not be issued to him until further orders.

one 2
(R.RANGARAJAN)
MEMBER (ADMN.)

V.NEELADRI RAO
VICE CHAIRMAN

DATED: 18th July, 1994.
Open court dictation.

July 20 1994
Deputy Registrar (J) CC

vsn

To

1. The Employment Officer, Employment Exchange, Chittoor, Chittoor Dist.
2. The Station Manager, Doordarshan Maintenance Circle, Vellore, North Arcot Dist, Tamilnadu State.
3. T.V.Relay Centre, Doordarshan, Madanapalli, Chittoor Dist.
4. One copy to Mr.A.Bhaskarachari, Advocate, 3-6-725 Street No. 4, Himayatnagar, Hyd.
5. One copy to Mr. N.R.Devraj, Sr.OGSC.CAT.Hyd.
6. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.State,CAT.I
7. One spare copy.

Dalire P

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

CHANDRASEKHA R REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 18-7 -1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A.No. 826/94.

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed Post on 29/8/94

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

